CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 445/MP/2026

Subject	:	Petition under Section 66 of the Electricity Act, 2003 read with Regulations 19 and 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 ("PMR 2021"), seeking approval for revision in Renewable Energy Contracts to align with Renewable Consumption framework notified by the Ministry of Power on the Petitioner's 'PRATYAY' Platform.
Petitioner	:	Power Exchange India Limited (PXIL)
Respondent	:	Grid Controller of India Limited (GCIL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Anil Kale, PXIL Shri Ashok Rajan, GCIL Shri Debajyoti Majumdar, GCIL Shri Alok Kr. Mishra, GCIL Ms. Himani Dutta, GCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition is filed seeking approval for revision in Green Energy Contracts to align with the Renewable Energy Source applicable to the RE consumption framework issued by the Ministry of Power vide Notification dated 27.9.2025. He submitted that, when these Contracts were previously approved, the categories were restricted to Solar and Non-Solar based on the RPO Notification issued by the Ministry of Power. However, pursuant to the Energy Conservation (Amendment) Act, 2022 and MoP's Renewable Consumption Obligation Notification, 2025, these categories have been further revised, and "Distributed RE" has also been included therein. Therefore, by way of the present Petition, the Petitioner seeks the approval of this Commission to re-align different contracts – (a) Green Day Ahead Market (GDAM) approved on 17.10.2021, (b) Day-Ahead Contingency and Green Term-Ahead Market (GTAM) Contracts approved vide Order dated 19.3.2021 in Petition No. 228/MP/2020, (c) Hydro Green Term Ahead Market contracts approved vide Order dated 5.4.2022 in Petition No. 195/MP/2021, and (d) Hydro Term-Ahead Market 'Bid type' under provisions of Regulation 25(1) of PMR 2021.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **12.1.2027**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)